

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Compensation Application No.01 of 2020 in
Competition Appeal (AT) No. 70 of 2018**

IN THE MATTER OF:

East India Petroleum Pvt. Ltd.

...Appellant

Versus

South Asia LPG Co. Pvt. Ltd. & Anr.

...Respondents

Present

**For Appellant: Mr. Rajshekhar Rao, Mr. Kunal Mehra and
Mr. Danish Khan, Advocates.**

**For Respondents: Mr. Amitabh Kumar, Ms. B Alia and Mr. Parth,
Advocates for Respondent No.1.**

ORDER

13.03.2020 Mr. Amitabh Kumar, learned Counsel appears on behalf of South Asia LPG Co. Pvt. Ltd. No notice need be issued to it. Learned Counsel for the Appellant will serve a copy of paper-book on learned Counsel for the 1st Respondent.

Let notice be issued on rest of the Respondents. Requisites along with process fee be filed by 16th March, 2020. If the Appellant provides email addresses of the Respondents, let notice be issued through email.

Learned Counsel for the parties will inform the development as taken place

before the Hon'ble Supreme Court with respect to the judgment in question on the next date.

Post the case 'for orders' on **13th May, 2020**.

[Justice S.J Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)

[Alok Srivastava]
Member (Technical)